

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SItem No. 32 :

Petition(s) for Special Leave to Appeal (C)No...../2015
(CC No(s).19205/2015)

(Arising out of impugned final judgment and order dated 19/01/2015
in WA No.15/2015 passed by the High Court of Judicature at
Hyderabad for the State of Telangana and the State of Andhra
Pradesh)

A. SUNDAR KUMAR DAS, IPS Petitioner(s)

VERSUS

K. ARAVINDA RAO, IPS (RETD.) AND OTHERS Respondent(s)
(With appln.(s) for c/delay in filing SLP)

Item No.56 :

SLP(C)No.30572/2015
(With interim relief and office report)

Date : 30/10/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s) Mr. A. Subba Rao,Adv.
Mr. K.L.D.S. Vinober,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

We do not find any merit in these petitions. The
special leave petitions are, accordingly, dismissed.

(Sarita Purohit)
Court Master

(Sneh Bala Mehra)
Assistant Registrar